FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF **KSK WIND ENERGY MOTHALLI HAVERI PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	**KSK Wind Energy Mothalli Haveri Private Limited**
2.	Date of incorporation of corporate debtor	29 December 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40108TG2010PTC071927
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office address : D No.6-219, SY No.491&492, Gowdavally Village, Medchal Mandal, Medchal - Malkajgiri District, Rangareddi, Hyderabad, Telangana -501401, India.
6.	Insolvency commencement date in respect of corporate debtor	04 September 2026 (NCLT, Hyderabad Bench passed order dated 04 September 2026, CP (IB) No. 15/10/HDB/2026 under Section 10 of IBC, 2016.)
7.	Estimated date of closure of insolvency resolution process	03 March 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sivaram Reddy Rajula IBBI/IPA-002/IP-N00477/2017-2018/11407
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No.188, Road No.21-A, Prashasan Nagar, Road No.72, Jubilee Hills, Hyderabad - 500110, Telangana. e-mail : sivaram@sgpassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.188, Road No.21-A, Prashasan Nagar, Road No.72, Jubilee Hills, Hyderabad - 500110, Telangana. E-mail: cirp.kskwindenergy@gmail.com
11.	Last date for submission of claims	18 September 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Corporate Debtor Address: D No.6-219, SY No.491&492, Gowdavally Village, Medchal Mandal, Medchal - Malkajgiri District, Rangareddi, Hyderabad, Telangana -501401, India. IRP address: Plot No.188, Road No.21-A, Prashasan Nagar, Road No.72, Jubilee Hills, Hyderabad - 500110, Telangana.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the KSK Wind Energy Mothalli Haveri Private Limited on 04 September 2026 (NCLT, Hyderabad Bench passed order dated 04 September 2026, CP (IB) No. 15/10/HDB/2026 under Section 10 of IBC, 2016.) The creditors of KSK Wind Energy Mothalli Haveri Private Limited, are hereby called upon to submit their claims with proof on or before 18 September 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sivaram Reddy Rajula
Interim Resolution Professional
Reg.No. IBBI/IPA-002/IP-N00477/2017-2018/11407
AFA is Valid upto 31 December 2026.

Date: 05 September 2026
Place: Hyderabad

UNION BANK OF INDIA
NOONEPALLI BRANCH (10961)

Door No.28/1399, Railway Station Road, NOONEPALLI, NANDYAL, Andhra Pradesh-518501. Email id:ubin0810967@unionbankofindia.bank.in

POSSESSION NOTICE {RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002} (For immovable property)

WHEREAS, The undersigned being the Authorized Officer of Union Bank of India, Noonepalli Branch(10961), Nandyal, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 19-06-2026 calling upon the 1.THE BORROWER/S:

1.a. Mr. **DEVARASETTY KIRAN KUMAR** S/o: Mr. Devarasetty Lakshmi Narasimhaiah, H No 5-192A, Sunkulamma street, Nandyal Town & District, Andhra Pradesh - 518501.

1.b. Mrs. **DEVARASETTY KALYANI** W/o: Mr. Devarasetty Kiran Kumar, H No 5-192A, Sunkulamma street, Nandyal Town & District, Andhra Pradesh - 518501

1.c. Mr. **DEVARASETTY KISHORE KUMAR** S/o: Mr. Devarasetty Lakshmi Narasimhaiah, H No 5-192A, Sunkulamma street, Nandyal Town & District, Andhra Pradesh - 518501.

to repay the amount mentioned in the notice being **Rs. 58,74,548.45** (Rupees Fifty-Eight Lakh Seventy-Four Thousand Five Hundred Forty-Eight and Paisa Forty-Five only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with rule 8 of the said Rules, 2002 on this **01st day of September of the Year 2026.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India for an amount of **Rs. 58,74,548.45** (Rupees Fifty-Eight Lakh Seventy-Four Thousand Five Hundred Forty-Eight and Paisa Forty-Five only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the Borrower to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All the part and parcel of Residential Land & Building at H. No: 22/256-A, Assessment No: 1017033390 Sy No: 888/P1, Pyki, 22nd Street, Near Mahanandeeswar Swamy Temple street, with in the Muncipal Limits of Nandyal, with in Nandyal Registration & Sub Registration District. Sale Deed Doc No: 12557/2018, dated 28.11.2018 admeasuring Land: 74.78 Sq. Yards / 673.00 Sq, Feet. **Measurement ::** East-West: 18.60 Feet, North-South: 44.70 Feet. **Bounded By ::** East: House of Pathangi Sathya Narayana Murthy, West: House of Lagisetty Mohan Rao, North: Road, South: House of Gandrakota Nagendra Sharma son of Gandrakota Parvatha Shastry
As per Sale Deed Doc No. 12557/2018 dt. 28-11-2018.

Date:01.09.2026, Place:Nandyal Authorised Officer, Union Bank of India

---

NATIONAL SEEDS CORPORATION LIMITED
(A Government of India Undertaking)
"An ISO 9001:2015 & ISO 14001:2015 Company"
REGIONAL OFFICE, 17-11,Tukaram Gate, Lalaguda, Secunderabad-500017.(TG) PH: 040 -27731152, 27730635
Mail ID- rm.secunderabad@indiaseeds.com

SHORT TERM NOTICE INVITING E-TENDER

National Seeds Corporation Limited, Regional office, Secunderabad invite tenders through e-tendering for purchase of Groundnut Giranar-4,Girnar-5,TCGS 1694,K-1812 & K-6 and Black Gram VBN-8 Certified/ TL Seeds from reputed seed producers / suppliers. Tender Document can be downloaded from website https://indiaseeds.enivida.com from **07.09.2026, 16.00 hrs.** The Tender fee is Rs.1180 and for further details visits our website www.indiaseeds.com. Tenders without Tender Fee and EMD will be rejected. Last Date for submission of online tender is 15.09.2026 till 14.00 hrs and the date of opening technical bid is 15.09.2026 at 14.30 hrs.
If opening date happens to be holiday, the tender will be opened on next working day. If any changes will be placed only on NSC web-site.

Regional Manager
National Seeds Corporation
Secunderabad

No. 1(23)/Mktg /NSC-HYD/2026-27/
Date: 05.09.2026

SUPRA TRENDS LIMITED
CIN: L56100TG1987PLC007120
Registered office: Plot No 356, 3-6-39/1, Rd Number 8, Vivekananda Nagar, Kukatpally, Hyderabad, Telangana, 500072.

NOTICE OF 39TH AGM AND E-VOTING

Notice is hereby given that the 39th Annual General Meeting (AGM) of the Company will be held on **Wednesday, September 30, 2026** at 10.30 AM at 2nd Floor, Plot 20, HUDA Techno Enclave, HITEC City, Madhapur, Hyderabad, Telangana, India, 500081. Notice of the said AGM, e-voting instructions etc, forming part of the Annual Report for the financial year 2025-26 have been sent to the members of the Company electronically whose e-mail IDs are registered with the Depositories and in physical mode to all the other members at their registered addresses. The dispatch / e-mail transmission of the Annual Report has been completed on **September 05, 2026**. The copies of aforesaid documents are available on the website and for inspection at the Registered Office of the Company during office hours.

Pursuant to the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is offering e-voting facility to its Members in respect of all the items of business to be transacted at the AGM. The members may transact the said business through voting by electronic means. The Company has engaged Central Depository Service (India) Limited (CDSL) as the authorized agency to provide the e-voting facility.

The remote e-voting facility will commence From **Sunday, September 27, 2026 at 9:00 AM and ends on Tuesday, September 29, 2026 at 5:00 PM**. (both days inclusive) and shall not be available thereafter. The remote e-voting shall not be allowed after the said date and time and the e-voting module shall be disabled for voting thereafter. During this period, only a person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the Depositories as on the cut–off date, i.e. **Wednesday, September 23, 2026**, shall be entitled to avail the facility of remote e-voting as well as voting in the AGM. The voting right of the members for e-voting and for physical voting at the meeting shall be in proportionate to their shareholding in the paid-up Equity Share Capital of the Company as on the said cut-off date.

Any person who acquires shares of the Company and becomes its member after the dispatch of Notice and holding shares as on cut-off date may cast his/her vote by remote e-voting or at the Meeting. However, if you are already registered with CDSL for remote e-voting then you can use existing User ID and Password for casting your vote. You may also approach the Company for required assistance in connection with generation of the User ID / Password in order to exercise your right to vote.

Facility of voting through Physical Ballot shall be available at the AGM. Members attending the Meeting, who have not already cast their vote by remote e-voting shall be able to exercise their right at the Meeting. The members who have cast their vote by remote e-voting may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting.

Mrs. N.Vanitha, Practicing Company Secretary has been appointed as scrutinizer for the AGM. The Notice of the Annual General Meeting, e-voting instructions forming part of the Annual Report for the financial year 2025-26 are available on the Company's website, www.supratrends.com. website of the Stock Exchange i.e. BSE Limned ('BSE') at www.bseindia.com and website of CDSL i.e. www.evotingindia.com. The Results of the e-voting will be declared within 2 working days after the date of AGM.

Members are requested to refer e-voting instructions in the 39th Annual Report of the Company, regarding the process and manner for e-voting by electronic means. Any member having query in connection with e-voting may contact Mr. E.S.K Prasad, Venture Capital and Corporate Investments Pvt. Ltd, phone no. 040-23818475 Unit: Supra Trends Limited, email ID: investor.relations@vccipl.com

By the Order of the Board of Directors
For SUPRA TRENDS LIMITED
Sd/-
Bhavani Ajjarapu
Chairperson & Managing Director
DIN: 08331321

Place: Hyderabad
Date : 05-09-2026

CCME Global Limited
(formerly known as Genesis IBRC India Limited)
CIN: L46909AP1992PLC107068
Regd. Off: Flat No: 401, VVN Residency, 40-A, Ashok Nagar, Eluru, Andhra Pradesh 534002
Corp. Office: 501, 5th Floor, A Wing, Navkar Chambers, Opp. Star Plus, Marol Naka, Andheri Kurla Road, Andheri East, Mumbai - 400059; **Tel:** 08829-256599,
Website: www.genesisiil.com, **Email:** csgenesisiil@gmail.com

NOTICE OF 34TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the 34th Annual General Meeting ("AGM") of the CCME GLOBAL LIMITED (formerly known as Genesis IBRC India Limited) ("herein referred as Company") will be held on Tuesday, 29th September, 2026 at 3.00 p.m. through Video Conferencing/Other Audio Visual Means (VC/OAVM) to transact the businesses as set out in the Notice convening the said AGM. The Venue of the meeting will be deemed to be the registered office of the Company.

In compliance with the applicable Circulars, electronic copies of the Notice of the AGM and Integrated Annual Report 2025-26, have been sent to all the members on September 5, 2026 whose email IDs are registered with the Company/Depository Participant(s) ("DP"). The Notice of the AGM and Annual Report for FY 2025-26 is also available on the website of the Company at https://genesisiil.com/investor-relations.html, on the website of Stock Exchange, i.e. BSE Limited at www.bseindia.com, and on the e-voting website of Central Depository Services (India) Limited at www.evotingindia.com.

Shareholders holding shares either in physical form or dematerialized form, as on the cut-off date i.e., as on September 22, 2026, may cast their vote electronically on the business as set forth in the Notice through the electronic voting system of CDSL ("remote e-voting"). The voting rights of shareholder shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company. Shareholders participating through the VC facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

Particulars	Day & Date
Cut-off date for remote e-voting and e-voting at the AGM	Tuesday, September 22, 2026
Commencement of remote e-voting	9:00 a.m. IST on Saturday, September 26, 2026
End of remote e-voting	5:00 p.m. IST on Monday, September 28, 2026

Institutional/corporate shareholders (i.e., other than individuals, HUF, NRIs, etc.), are required to send a scanned copy (PDF/JPG Format) of their respective Board or governing body Resolution/Authorisation etc., authorising their representative to attend the AGM through VC/OAVM on their behalf and to vote through remote e-Voting. The said Resolution/ Authorisation shall be sent by e-mail on Scrutiniser's e-mail address at cosecpsg@gmail.com or info@vccipl.com.

In case of joint holders attending the AGM through VC/OAVM, only such joint holders who are higher in the order of their names as per the Register of Members of the Company, as of the cut-off date i.e., **Tuesday, September 22, 2026,** will be entitled to vote at the Meeting.

Members may note that, to read the instructions of voting as mentioned in the Notice of AGM already circulated and is also mentioned at the Company's website at https://genesisiil.com/investor-relations.html.

Members can join the AGM in VC/OAVM mode 30 minutes before the scheduled time of the commencement of the Meeting by following the procedure mentioned in the Notice. The Members will be able to view the link on the website of CDSL at www.evotingindia.com Please note that, the facility for participation at the AGM through VC/OAVM will be made available to at least 1,000 Members on a first come first served basis as per the MCA Circulars.

Pursuant to Section 91 of the Companies Act, 2013 and the applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company shall remain closed from Wednesday, September 23, 2026 to Tuesday, September 29, 2026 (both days inclusive) for the purpose of the 34th Annual General Meeting of the Company.

SEBI, through its Master Circular dated May 7, 2024, and subsequent circulars, has mandated that with effect from **April 1, 2024,** dividend payments to shareholders holding shares in **physical mode** will only be made via electronic transfer. To receive dividends, such shareholders must furnish their **PAN, postal address with PIN, mobile number, bank account details, specimen signature, etc.** for their respective folios with the Company or its Registrar and Transfer Agent (RTA). SEBI has also published FAQs and made the relevant circulars available on its website for reference.

Members facing any technical issue in login can contact CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at toll free no. 1800 21 09911.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL,) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 21 09911.

The Annual Report of the Company is available on the website of the Company at the link: genesisiil.com/assets/images/AnnualReports/AR26_CCME.pdf

On Behalf of the Board
For **CCME GLOBAL LIMITED**
(formerly known as Genesis IBRC India Limited)
Sd/-
Poonam Chaturvedi
Managing Director
DIN: 05163733

Date: September 06, 2026
Place: Mumbai

BIKEWO GREEN TECH LIMITED
CIN: L74999TG2016PLC113345
Registered office: H.No. 1-90/7/B/38, Flat No. 201, 2nd Floor, Lakshmi Sai Damam, Road No. 5, Patrika Nagar, Madhapur, Hyderabad, Shaikpet, Telangana, India, 500081. website: www.bikewo.in , E-mail: cs@bikewo.in

NOTICE OF 10TH AGM, E VOTING AND BOOK CLOSURE

Notice is hereby given that the 10th Annual General Meeting (AGM) of the members of the Company will be held on **Tuesday 29th September, 2026** through OVAM at 03.30 PM. Notice of the said AGM, e-voting instructions etc, forming part of the Annual Report for the financial year 2025-26 have been sent to the members of the Company electronically whose e-mail IDs are registered with the Depositories and in physical mode to all the other members at their registered addresses. The dispatch / e-mail transmission of the Annual Report has been completed. The copies of aforesaid documents are available on the website and for inspection at the Registered Office of the Company during office hours.

Pursuant to the provisions of Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is offering e-voting facility to its Members in respect of all the items of business to be transacted at the AGM. The members may transact the said business through voting by electronic means. The Company has engaged Bigshare Services Private limited (Bigshare) as the authorized agency to provide the e-voting facility.

The remote e-voting facility will commence on from **09.00 A.M. on Saturday 26th September, 2026 to Monday, 28th September, 2026 at 5.00 PM**. (both days inclusive) and shall not be available thereafter. The remote e-voting shall not be allowed after the said date and time and the e-voting module shall be disabled for voting thereafter. During this period, only a person whose name is recorded in the Register of members or in the Register of beneficial owners maintained by the Depositories as on the cut–off date, i.e. Tuesday, **22nd day of September 2026**, shall be entitled to avail the facility of remote e-voting as well as voting in the AGM. The voting right of the members for e-voting and for physical voting at the meeting shall be in proportionate to their shareholding in the Paid-up Equity Share Capital of the Company as on the said cut-off date.

Any person who acquire the shares of the Company and becomes its member after the dispatch of Notice and holding shares as on cut-off date may cast their vote by remote e-voting or at the Meeting. However, if you are already registered with CDSL for remote e-voting then you can use existing User ID and Password for casting your vote. You may also approach the Company for required assistance in connection with generation of the User ID / Password in order to exercise your right to vote.

Facility of e voting (Insta poll) available at the AGM. Members attending the Meeting, who have not already cast their vote by remote e-voting shall be able to exercise their right at the Meeting. The members who have cast their vote by remote e-voting may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again in the meeting.

The Notice of the 10th Annual General Meeting, e-voting instructions forming part of the Annual Report for the financial year 2025-26 are available on the Company's website, www.bikewo.in

Members are requested to refer to e-voting instructions in the 10th Annual Report of the Company, regarding the process and manner for remote e-voting by electronic means. Any member having query in connection with e-voting may contact Mr. Amarendranath.R, BigShare Services Private Limited, phone no. 040 4014 4582 Unit: Bikewo Green Tech Limited Ph: 812 100 7731, email ID: cs@bikewo.in

For BIKEWO GREEN TECH LIMITED
Sd/-
Manideep Katepalli
Chairman and Managing Director

Place: Hyderabad
Date: 04-09-2026

NUTRICIRCLE LIMITED
Regd: Office Add: - No. 5-8-272, 276 & 322, Ayesha Residency, Public Garden Road, Nampally, Hyderabad, Telangana 500001.
E-mail: nutricirclelimited@gmail.com, Tel: +91 9030528805, Website: nutricircle.in

NOTICE OF 33RD ANNUAL GENERAL MEETING

Notice is hereby given that the **33rd Annual General Meeting** ("AGM") of the **NUTRICIRCLE LIMITED** will be held on **Wednesday, 30th September 2026 at 10:00 A.M.** at the registered office of the Company i.e. No. 5-8-272, 276 & 322, Ayesha Residency, Public Garden Road, Nampally. Hyderabad, Telangana 500001. i.e., to transact the businesses, as set forth in the notice of the meeting.

In compliance the Ministry of Corporate Affairs ("MCA") Circular No. 20/2020 dated May 05, 2020 and Circular no. 02/2021 dated January 13, 2021 read with Circular Nos. 14/2020 and 17/2020 dated April 08, 2020 and April 13, 2020 respectively (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 (collectively referred to as "SEBI Circulars"), the Notice of AGM along with Annual Report 2025-26 has been sent in electronic mode to Members whose email IDs are registered with the Company or the Bigshare Services Private Limited ("RTA") The copy of the Notice of AGM and Annual Report will also available on the Website of the Company at nutricircle.in and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com.

a)	Day, Date and time of commencement of remote E-Voting	Sunday, 27th September 2026 at 9:00 a.m. (IST)
b)	Day, Date and time of end of remote e-voting	Tuesday, 29th September, 2026 at 5:00 p.m. (IST)
c)	Cut-off Date	Wednesday 23rd September, 2026
d)	Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of AGM Notice, holds shares as on the Cut-off Date i.e., Wednesday 23rd September, 2026 should follow the instructions for e-Voting as mentioned in the AGM Notice.	
e)	Members attending the meeting who have not cast their vote through e-voting shall be able to vote at AGM by polling paper.	
f)	The Members are requested to note that: 1. Remote e-Voting module shall be disabled by Bigshare for voting after 5.00 P.M. on Tuesday, 29th September, 2026; and 2.The Members who have already cast their vote through remote E-Voting may attend the AGM but shall NOT be entitled to cast their vote again at the Meeting by Poll.	

The Board of Directors has appointed Mrs. Mayuri Jain from M/s Jain Mayuri & Associates (Membership No. A41413 and COP. 15664) as a Scrutinizer to scrutinize the voting process in a fair and transparent manner.

The Register of Members and the Share Transfer books of the Company will remain closed from **Thursday, 24th September 2026 to Wednesday, 30th September, 2026** (both the days inclusive). For any query relating to attending the AGM or e-Voting before the AGM, Members may send a request at bsshyd1@bigshareonline.com / bsshyd@bigshareonline.com , for remote e-Voting at nutricircle.in.

Members are requested to carefully read all the notes set out in the Notice of AGM and in particular instructions for attending the AGM physically.

This Notice is being issued for the information and benefit of the Members of the Company in compliance with the MCA and the SEBI Circular(s).

For Nutricircle Limited
Sd/-
Hitesh Patel
Managing Director
DIN : 02080625

Place : Hyderabad
Date : 5 September, 2026

CITY ONLINE SERVICES LIMITED
CIN: L72200TG1999PLC032114
701, 7th Floor, Aditya Trade Center, Ameerpet, Hyderabad-500034. Telangana, India.

NOTICE OF 27TH ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 27th Annual General Meeting (AGM) of the members of City Online Services Limited will be held on Wednesday, the 30th day of September, 2026 at 10:30 A.M. at the Registered Office of the Company situated at 701, 7th Floor, Aditya Trade, Ameerpet, Hyderabad-500034, Telangana, to transact the business as set out in the Notice of the AGM.

Electronic copy of the Annual Report is being sent to all the members on 05.09.2026 whose Email IDs are registered with the Company/Depository Participants(s) for communication purposes unless any member has requested for a hard copy of the same.

In terms of Section 108 of the Companies Act, 2013 and Regulation 44 of SEBI (LODR) Regulations, 2015, the company is providing the facility to cast their vote by electronic means on all the resolutions set forth in the Notice of the AGM through electronic voting system of Central Depository Services Limited (CDSL) from a place other than the venue of the AGM (remote e-voting). All the members are informed that:

(I) The business as set forth in the Notice of the 27th AGM may be transacted through voting by electronic means.
(ii) The remote e-voting shall commence at 27.09.2026 at 9.00 a.m.
(iii) The remote e-voting shall end on 29.09.2026 at 5.00 p.m.
(iv) The cut-off date for determining the eligibility to vote by electronic means or at the AGM is 23.09.2026.
(v) Any person who acquires shares of the company and become member of the Company after dispatch of the notice of the AGM may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com.
(vi) Members may note that
• the remote e-voting module shall be disabled by CDSL beyond 5.00 P.M. on 29.09.2026.
• the facility for voting through ballot paper shall be made available at the AGM.
• the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again.
• a person whose name is recorded in the register of members or in register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail facility of remote e-voting as well as voting at the AGM through ballot paper.
• The Notice of AGM is available on the Company's website www.cityonlines.com and also on the CDSL's website https://www.evotingindia.com
• In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting User Manual for Shareholders available at the downloads section of https://www.evotingindia.co.in or contact Mr. S. Raghava Rao, Chairman and Managing Director at 701, 7th Floor, Aditya Trade, Ameerpet, Hyderabad-500034, Telangana, email id: corp@cityonlines.com, Ph: 040-66416882.

For and on behalf of the Board
City Online Services Limited
Sd/-
SURYADEVARA RAGHAVA RAO
Chairman & Managing Director
DIN:01441612

Place : Hyderabad
Date : 05.09.2026

MTAR TECHNOLOGIES LIMITED
CIN: L72200TG1999PLC032836
Regd. Off: 18, Technocrats Industrial Estate, Balanagar, Hyderabad, Telangana – 500 037;
Ph: 040-44553333/23078312, Website: www.mtar.in ; Email: priyanka@mtar.in

NOTICE OF 27th ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION

Notice calling the 27th Annual General Meeting (AGM) of the Company (MTAR Technologies Limited) scheduled to be held on Monday, the 28th day of September, 2026 at 3:00 p.m. (IST) to transact the business as set out in the Notice of the AGM in compliance with the applicable circulars issued by the Ministry of Corporate Affairs and the Securities Exchange Board of India through Video Conferencing (VC) and Other Audio-Visual Means (OAVM) and the standalone and consolidated audited financial statements for the Financial Year 2025-26, along with the Board's report, Auditor's report and other documents required to be attached thereto to the annual report have been sent on 05.09.2026, electronically to the members of the Company. The Notice of the AGM and the aforesaid documents are available on company's website at www.mtar.in and on the websites of the Stock Exchanges where the shares of the Company have been listed viz., BSE Limited - www.bseindia.com, National Stock Exchange of India Limited - www.nseindia.com also and on the website of R&T Agent of the Company viz. KFin at https://www.kfintech.com.

The Ministry of Corporate Affairs ("MCA"), vide General Circular No. 03/2025 dated 22nd September, 2025, has permitted the holding of the Annual General Meeting ("AGM") through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM"), without the physical presence of the Members at a common venue. Pursuant to the provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with the Circulars issued by MCA and SEBI, the AGM of the Company is being conducted through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM").

The documents referred to in the Notice of the AGM are available electronically for the inspection of members from the date of circulation of the notice of the AGM. Members seeking to inspect such documents can send an email to priyanka@mtar.in.

Remote e-voting and e-voting during the AGM

The Company is providing to its members, facility to exercise their right to vote on resolutions proposed to be passed at the AGM by electronic means **(e-voting).** Members may cast their votes remotely during the period casted mentioned herein below **(remote e-voting).** The Company has engaged the services of KFintech as the agency to provide e-voting facility.

Information and instructions comprising manner of voting, including voting remotely by members holding shares in dematerialised mode, physical mode and for members who have not registered their email address has been provided in the notice of the AGM.

The remote e-voting facility will be available during the following voting period:

Commencement of remote e-voting	From 9:00 a.m. (IST) on Friday, 25th September, 2026
End of remote e-voting	Upto 5:00 p.m. (IST) on Sunday, 27th September, 2026

The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by KFintech upon expiry of the aforesaid period.

Members may note that the facility for remote e-voting module will also be made available during the AGM **('Insta Poll')** and those members present in the AGM through VC facility, who have not cast their vote on the resolutions through remote e-voting or otherwise are eligible to vote through e-Voting system at AGM. The members who have cast their vote by remote e-Voting prior to AGM may also attend the AGM but shall not be entitled to cast the vote again.

The Cut-Off date is Monday, 21st September, 2026 & Pursuant to Section 91 of the Companies Act, 2013, the Register of Members & Share Transfer Books of the Company will remain closed from 22nd September, 2026 to 28th September, 2026 (both days inclusive) for the purpose of Annual General Meeting.

Any person who acquires shares of the company and becomes member of the Company after dispatch of the notice of the AGM may obtain the login ID and password by sending a request at einward.ris@kfintech.com with cc to priyanka@mtar.in

Manner of registering / updating email address:

i. Notice and Annual Report for 27th Annual General Meeting is being sent to shareholders whose e-mail IDs are registered with Depositories/ Company/ Registrar and Share transfer agent i.e. KFin Technologies Limited. For the members whose email IDs are not registered a separate letter with the link to the Annual Report will be sent in compliance with Section 136 of the Companies Act, 2013 and Regulation 36(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
ii. Members holding shares in physical mode, if any, or who have not registered / updated their e-mails with the Company, are requested to register / update the same by writing to the company with the details of the folio number, e-mail address and attaching a self-attested copy of PAN card at priyanka@mtar.in or to KFintech at einward.ris@kfintech.com.
iii. Members holding shares in dematerialised mode, who have not registered / updated their e-mail address are requested to register / update their e-mail address with the Depository Participant (s) where they maintain their demat account.

In case of any query pertaining to e-voting, Members may refer to the 'Help' and 'FAQs' section / e-voting user manual available through a dropdown menu in the 'Downloads' section of KFintech's website for e-voting: https:// evoting.kfintech.com.

Members are requested to note that they may refer to the Frequently Asked Questions ("FAQs") for Members and the e-voting User Manual available under the 'Download' section of KFin Technologies e-voting portal for assistance.

Members may also contact KFin Technologies Limited at 1800 309 4001 (toll-free) or contact Mr. Ganesh Patro, Deputy Vice President, KFin Technologies Limited, at einward.ris@kfintech.com for any queries or assistance relating to the e-voting process.

Members will be able to attend the e-AGM through VC/OAVM facility provided by KFin at https://emeetings. kfintech.com by clicking on the tab 'video conference' and using their remote e-voting login credentials as provided by Kfintech. The link for e-AGM will be available in Members login where the EVENT and the name of the Company can be selected. Members who do not have User ID and Password for e-voting or have forgotten the User ID and Password may retrieve the same by following the instructions mentioned in the notice of AGM.

The Board of Directors of the Company has appointed M/s. S.S. Reddy & Associates, Practising Company Secretaries as Scrutinizers to scrutinize the e-voting process and voting at the AGM in a fair and transparent manner. The result declared along with the Scrutinizer's report shall be communicated to the stock exchanges and will also be displayed on the Company website www.mtar.in within 48 hours from the conclusion of AGM.

For MTAR Technologies Limited
Sd/-
P. Srinivas Reddy
Managing Director
DIN:00359139

Place : Hyderabad
Date: 05.09.2026

VSF PROJECTS LIMITED
CIN: L05005AP1992PLC014326
Registered Office: Sy.No.782 to 1236, Ankulapatur Village Chillakur Mandal, SPSPR Nellore District, AP-524 412,
Phone: 040- 40102929, **Website:** www.vsfproject.com, **Email:** vsfprojectsltd91@gmail.com

NOTICE

The 34th Annual General Meeting of the members of VSF Projects Limited will be held at 3.00 P.M. on Wednesday, 30th, September 2026 at the Registered office of the Company at Sy.No.782 to 1236, Ankulapatur Village Chillakur Mandal, SPSPR Nellore District, AP-524 412 to transact the business mentioned in the Notice convening AGM. Notice together with Annual Report 2025-26 has been posted to the members.

NOTICE is also hereby given pursuant to the provisions of Section 91 of the Companies Act, 2013 and applicable rules thereunder, that the Register of Members and the Share Transfer Books of the Company will remain closed from 24th September, 2026 to 30th September, 2026 (both days inclusive) for the purpose of the 33rd AGM.

Please note that the Annual Report of the Company will also be available on the Company's website **www.vsfproject.com** and also available for inspection during 10:30 a.m. to 12:30 p.m. at the Registered Office of the Company on all working days till 30th, September 2026.

E-VOTING:

In compliance of Section 108 of the Companies Act, 2013 and applicable rules thereunder, the Company is pleased to provide the Members, the facility to cast their vote by electronic means (e-voting) on all resolutions set forth in the said notice. The details in this regard, pursuant to the provisions of the Companies Act, 2013 and the Rules are given hereunder:

1. Notice of 34th AGM and Annual Report of the Company has been sent to all Members holding shares as on 29th August, 2026 and AGM notice was dispatched on 5th September, 2026.
2. Date and time of commencement of remote e-voting: Sunday 27th September, 2026 from 9 a.m. (IST)
3. Date and time of end of remote e-voting: Tuesday 29th September, 2026 at 5 p.m. (IST)
4. Cut-off date for remote e-voting: Wednesday, 23rd September, 2026.
5. Any person who acquires shares and becomes member of the Company after dispatch of the Notice of AGM and holding shares as on cut-off date, may refer to e-voting instructions available in the annual report and as made available on the website of the Company, however if a person is already registered with CDSL for e-voting, then the existing user ID and password can be used for casting vote.
6. Members may note that
   a. Remote e-voting by electronic mode shall not be allowed by CDSL beyond 5.00 p.m. IST on 29th September, 2026.
   b. Once the voting on resolution is cast by members, they shall not be allowed to change it subsequently
   c. The facility for voting through postal ballot shall be made available at AGM for the members who have not casted their vote by remote e-voting
   d. The members who have casted their vote by remote e-voting prior to AGM may also attend the AGM but shall not be entitled to vote again.
7. The notice of AGM, along with the procedure for remote e-voting, has been sent to all the members by prescribed mode and the same is also available on the website of the Company at **www.vsfproject.com** .
8. For any queries/grievances relating to remote e-voting, members may contact M Rajasekhar, Secretarial Department at the Corporate office of the Company at 1018, 9th Floor, Vasavi MPM Grand, Ameerpet, Hyderabad-500073, E-mail: **csvsfprojectsltd@gmail.com**. Further, Members can also write an email to **helpdesk.evoting@cdslindia.com** regarding any queries or issues regarding e-voting.

BY THE ORDER OF THE BOARD
For **VSF Projects Limited**
Sd/-
Bobba Narayana Murthy
Chairman and Managing Director
(DIN: 00073068)

Place: Hyderabad
Date: 05-09-2026

HYPERSOFT TECHNOLOGIES LIMITED
CIN: L62010TG1983PLC003912
Registered Office: Unit 117, 1st Floor Techno-1 Sy. No. 86, 87(P), 88(P), 88/1, Raidurg, Serilingampally Mandal

పాట్నాలోని నక్తదరియా ప్రాంతంలో గంగానది ఉధృతికి మునిగిన నివాస ప్రాంతాలు

గంగానది ఉగ్రరూపం

బీహార్‌లో బిగ్ అలర్ట్

పాట్నా: బిహార్ రాష్ట్రంలో కురుస్తున్న భారీ వర్షాలకు తోడు పొరుగున ఉన్న నేపాల్ నుంచి వస్తున్న వరద నీటితో నదులు మహోగ్రరూపం దాలుస్తున్నాయి. రాష్ట్రంలోని 11 జిల్లాల్లో దాదాపు 10.26 లక్షల మంది ప్రజలు ఈ వరదల వల్ల తీవ్రంగా ప్రభావితమయ్యారు. రాజధాని పాట్నాలోని గాంధీ ఘాట్ వద్ద గంగా నది శనివారం ఉదయం 10 గంటలకు ఆల్‌టైమ్ రికార్డు మట్టాన్ని దాటి ప్రవహిస్తుండటంతో అధికారులు అప్రమత్తమయ్యారు. ఇది గతంలో నమోదు చేసిన అత్యధిక వరద స్థాయి కంటే ఒక సెంటీ మీటర్ ఎక్కువని వాతావరణ, జల వనుల శాఖ హెచ్చరించింది. గంగానదిలో నీటిమట్టం పెరగుతున్న నేపథ్యంలో వరద ప్రభావిత ప్రాంతాలను మంత్రులు, అధికారులు సందర్శించి సహాయక చర్యలను దగ్గరుండి పర్యవేక్షించాలని ముఖ్యమంత్రి సమ్రాట్ చౌదరి ఆదేశించారు. పరిస్థితిని ముఖ్యమంత్రి, ప్రధానమంత్రి మోడీ ఎప్పటికప్పుడు సమీక్షిస్తున్నట్టు బీజేపీ జాతీయ కార్యదర్శి నితిన్ నబిన్ తెలిపారు.

11 జిల్లాలకు అలర్ట్

బిహార్‌లోని పలు ప్రాంతాల్లో నదులు ప్రమాద స్థాయికి మించి ప్రవహిస్తున్నాయి. దుమ్రియాఘాట్, హాజీపూర్ వద్ద గండక్ నది, బల్తారా వద్ద కోసి నది, ఖగారియా వద్ద బుర్హీ గండక్, దీగా, హతీదహ్, భాగల్పూర్, కహల్‌గావ్, బక్సర్, ముగేరి వద్ద గంగా నది, శ్రీపాల్‌పూర్ వద్ద పున్‌పున్, దరౌలి వద్ద ఘాఘ్రా నది ప్రమాద స్థాయిని దాటినట్టు అధికారుల తెలిపారు. నదుల నీటి మట్టాలు పెరగడంతో 11 జిల్లాల్లోని 50 బ్లాకుల పరిధిలో ఉన్న 201 గ్రామ పంచాయతీలకు చెందిన సుమారు 10.26 లక్షల మంది వరదల ప్రభావానికి గురైనట్టు రాష్ట్ర విపత్తు నిర్వహణ శాఖ ఒక బులిటెన్‌లో తెలిపింది. వరద ప్రభావిత జిల్లాల్లో పాట్నా, భోజ్‌పూర్, సారణ్, వైశాలి, భాగల్పూర్, బెగుసరాయ్, బక్సర్, సమస్తిపూర్, ముంగేర్, కటిహార్, అరారియా ఉన్నాయి. సెప్టెంబర్‌లో ఇప్పటి వరకూ బిహార్‌లో 60.8 మిల్లీమీటర్ల వర్షపాతం నమోదైంది. ఇది సాధారణం కంటే 69 శాతం అధికం. కాగా, వరద ప్రభావిత ప్రాంతాల్లో ప్రజలను తరలించేందుకు, రాకపోకలకు 858 పడవలను ఉపయోగిస్తున్నారు. ఆయా జిల్లాల్లో 27 ఎస్‌డీఆర్ఎఫ్ బృందాలు, 7 ఎన్‌డీఆర్ఎఫ్ బృందాలను మోహరించారు.

భారీ వర్షాలతో ఢిల్లీ జలమయం

న్యూఢిల్లీ: దేశ రాజధాని ఢిల్లీలో శనివారం భారీ వర్షం కురువడంతో పలు ప్రాంతాలు జలమయమయ్యాయి. పలు చోట్ల రహదారులపై మోకాళ్ల లోతు వరకు నీరు చేరుకోవడంతో వాహనాల రాకపోకలు మందగించాయి. ఉదయం 8.30 గంటల నుంచి 11.30 గంటల మధ్య సఫ్దర్‌జంగ్‌లో 22 మిల్లీమీటర్లు, పాలంలో 25.2 మి.మీ., లోధీ రోడ్‌లో 24.4 మి.మీ., రిడ్‌ల్రో 6.8 మి.మీ. వర్షపాతం నమోదైంది. ఇందిరాగాంధీ అంతర్జాతీయ విమానాశ్రయం నుంచి ధౌలా కువాన్ వరకు ఉన్న జాతీయ రహదారి48 నీట మునిగింది. విమానాశ్రయంలోని టెర్మినల్3 వద్ద కూడా భారీగా నీరు నిలిచింది. పాలం విమానాశ్రయ టన్నెల్ పరిసరాలు, సంగమ్ విహార్‌లోని నీమ్ చౌక్ రోడ్డు జలదిగ్బంధంలో చిక్కుకున్నాయి. శకర్‌పూర్, లక్ష్మీ నగర్, మెహ్రౌలీబదర్‌పూర్ రోడ్డుతో పాటు సంగమ్ విహార్‌లోని పలు ప్రాంతాలు నీట మునిగాయి.

హిందుత్వ ఇన్‌ఫ్లుయెన్సర్ భరద్వాజ్‌కు పోలీసు కస్టడీ

న్యూఢిల్లీ : హిందుత్వ ఇన్‌ఫ్లుయెన్సర్ స్వతంత్ర భరద్వాజ్‌ను ఢిల్లీ కోర్టు శనివారం ఒకరోజు పోలీస్ కస్టడీకి అప్పగించింది. శనివారంనాడు భరద్వాజ్‌ను మధ్యాహ్నం అదనపు సెషన్స్ జడ్జి సౌరభ్ ప్రతాప్ సింగ్ నివాసంలో హాజరుపరిచారు. భరద్వాజ్ తరపున వాదిస్తున్న న్యాయవాది వీడియో కాన్ఫరెన్స్ ద్వారా విచారణకు హాజరయ్యారు. జూన్‌లో జంతర్‌మంతర్ వద్ద సిజెపి ఆధ్వర్యంలో జరిగిన నిరసన సందర్భంగా ఓ టీనేజ్ కార్యకర్త తండ్రిపై భరద్వాజ్ దాడి చేసినట్లు ఆరోపణలు ఉన్నాయి. ఢిల్లీ పోలీసులు వివిధ సెక్షన్ల కింద కేసులు నమోదు చేశారు. ఇదే సమయంలో భరద్వాజ్‌పై పోక్సో చట్టం కింద కూడా కేసు నమోదైంది. భరద్వాజ్‌ను శుక్రవారం ఉత్తరప్రదేశ్‌లోని బులంద్‌షహర్‌లో పోలీసులు అదుపులోకి తీసుకున్నారు. ఆయనను అరెస్టు చేయాలని డిమాండ్ చేస్తూ సిజెపి పార్లమెంట్ స్ట్రీట్ పోలీస్ స్టేషన్ వెలుపల నిరసన చేపట్టిన కొద్ది గంటలకే ఈ పరిణామం చోటుచేసుకుంది.

విద్యార్థుల్లో వ్యసనంగా మారిన స్క్రీన్ టైమ్

- పిల్లలకు క్రీడలపై ఆసక్తి పెంచితే ఈ వ్యసనం నుంచి దూరం
- మైదానంలో క్రీడలను అలవాటు చేసుకునేలా వారిని ప్రోత్సహించాలి
- జాతీయ పురస్కారాలు పొందిన ఉపాధ్యాయుల సమావేశంలో ప్రధాని మోడీ

న్యూఢిల్లీ: విద్యార్థులు మాదక ద్రవ్యాల వ్యసనానికి గురికాకుండా ఉపాధ్యాయులు అప్రమత్తంగా ఉండాలని, అధికంగా స్క్రీన్ టైమ్‌కు అలవాటు పడకుండా క్రీడలు, శారీరక ఆటలు, సృజనాత్మక కార్యక్రమాల ద్వారా పిల్లలను ప్రోత్సహించాలని ప్రధానమంత్రి నరేంద్ర మోడీ సూచించారు. ఉపాధ్యాయ దినోత్సవం సందర్భంగా లోక్‌కల్యాణ్ మార్గ్ నివాసంలో జాతీయ ఉత్తమ ఉపాధ్యాయ అవార్డు గ్రహీతలతో ప్రధాని శుక్రవారం సమావేశమయ్యారు. ఇందుకు సంబంధించిన వీడియోను శనివారంనాడు విడుదల చేశారు. ఈ సందర్భంగా మోదీ మాట్లాడుతూ, బాల్యాన్ని కాపాడటంతో పాటు పిల్లల్లో సహజంగా ఉండే ఆసక్తి, జిజ్ఞాసను పొంపొందించాలని ఉపాధ్యాయులను కోరారు. తరగతి గదిలో బోధనను మరింత ఆసక్తికరంగా మార్చేందుకు సృజనాత్మక విధానాలు అవలంభించాలని సూచించారు. కేవలం పిల్లల విద్యా ఫలితాలను మాత్రమే కాకుండా వారి ప్రవర్తన, రోజువారీ జీవితాన్నికూడా ఉపాధ్యాయులు గమనించాలని అన్నారు. ఉమ్మడి కుటుంబ వ్యవస్థలు తగ్గిపోతున్న నేపథ్యంలో పిల్లల జీవితాల్లో ఉపాధ్యాయుల పాత్ర మరింత కీలకంగా మారిందని విశ్లేషించారు.

మాదక ద్రవ్యాల సమస్యపై ప్రధాని మాట్లాడుతూ, కొన్ని పెద్ద నగరాలు, విశ్వవిద్యాలయాల్లో ఈ సమస్యకు ఎవరు గురవుతున్నారో గుర్తించడం కష్టంగా మారుతోందన్నారు. ఎవరు ఎవరికి ఏమి ఇస్తున్నారో తెలియని పరిస్థితులు ఉన్నాయని చెప్పారు. ఇలాంటి పరిస్థితుల్లో ఉపాధ్యాయులు పిల్లల్లో అవగాహన కల్పించేందుకు చొరవ తీసుకోవాలని, ఏదైనా పిల్లవాడి ప్రవర్తనలో మార్పు గమనిస్తే వారిని నిశితంగా గమనించాలని సూచించారు. విద్యార్థుల జీవితాల్లో బాల్యాన్ని సజీవంగా ఉంచితే అది ఉపాధ్యాయులు అందించగలిగే అతి పెద్ద సేవ అవుతుందన్నారు. పిల్లల్లో స్క్రీన్ టైమ్ వ్యవసనంగా మారుతోందని ప్రధాని ఆందోళన వ్యక్తం చేశారు. విద్యార్థుల స్క్రీన్ టైమ్ తగ్గించేలా ఉపాధ్యాయులు చొరవ తీసుకోవాలని, వారిని బహిరంగ క్రీడల వైపు ప్రోత్సహించాలని చెప్పారు. పిల్లలు ఎంత సమయం మొబైల్ ఫోన్లు, ఇతర స్క్రీన్‌లను ఉపయోగిస్తున్నారు, రాత్రివేళల్లో కూడా మొబైల్ ఫోన్లు వాడుతున్నారా అనే విషయాలపై తల్లిదండ్రులతో ఉపాధ్యాయులు మాట్లాడాలని సూచించారు.

జాతీయ విద్యావిధానాన్ని ప్రస్తావిస్తూ, పిల్లలను తరగతి గదులకు పరిమితం చేయకుండా బయటకు తీసుకువెళ్లి వాస్తవ ప్రపంచ నైపుణ్యాలు, వివిధ రకాల పనులతో అనుసంధానం చేయాల్సిన అవసరం ఉందని అన్నారు. తన పరిసర ప్రాంతాల్లో మహిళలకు రొమ్ము క్యాన్సర్‌పై అవగాహన కల్పిస్తున్న ఒక ఉపాధ్యాయురాలిని మోడీ అభినందించారు. తన లోక్‌సభ నియోజకవర్గమైన వారణాసిలో తాను రొమ్ము క్యాన్సర్ అవగాహన కార్యక్రమాన్ని ప్రారంభించిన విషయాన్ని గుర్తుచేశారు. ఎక్కువ మంది మహిళలు స్క్రీనింగ్‌కు వస్తుండటం సంతోషంగా ఉందని, ఇందుకోసం గిన్నిస్ వరల్ రికార్డు కూడా నమోదైందని మోడీ చెప్పారు. ఈ ఏడాది మూడు విభాగాలకు చెందిన మొత్తం 82 మంది ఉపాధ్యాయులు, విద్యావేత్తలను జాతీయ ఉపాధ్యాయ అవార్డులకు ఎంపిక చేశారు. వీరిలో పాఠశాల విద్య, అక్షరాస్యత విభాగానికి చెందిన 48 మంది, ఉన్నత విద్యాసంస్థలు, పాలిటెక్నిక్‌లకు చెందిన 21 మంది ఉపాధ్యాయులు/ఫ్యాకల్టీ సభ్యులు, నైపుణ్యతాభివృద్ధివ్యాపారశీలత మంత్రిత్వ శాఖకు చెందిన 13 మంది నైపుణ్య శిక్షకులు ఉన్నారు.

మోడీ మాటలు ఆచరించాలి

- ఆయన ఆలోచనలు హేతుబద్ధంగా ఉంటాయి
- వివేకవంతమైన.. తెలివైన నాయకుడు
- బెల్జియం ప్రధాని బార్ట్ డి వెవర్ ప్రశంసలు

భారత ప్రధాని మోడీతో బెల్జియం ప్రధాని బార్ట్ డి వెవర్

న్యూఢిల్లీ : భారత ప్రధాని నరేంద్ర మోడీపై బెల్జియం ప్రధాని బార్ట్ డి వెవర్ ప్రశంసల వర్షం కురిపించారు. ప్రపంచంలో అత్యంత స్ఫూర్తిదాయకమైన నేతల్లో ప్రధాని మోడీ ఒకరన్నారు. మోడీ హేతుబద్ధంగా ఆలోచనలు చేస్తారని కొనియాడారు. ఆయన చెప్పిన వాటిని మనం అనుసరించాల్సిన అవసరం ఉందని పేర్కొన్నారు. మోడీ వివేకవంతమైన, తెలివైన నాయకుడని ఆభివర్ణించారు. శనివారం ముంబై వేదికగా భా రత్–యూరోపియన్ యూనియన్ (ఈయూ) స్వేచ్ఛా వాణిజ్య ఒప్పందంపై ఇరు దేశాల మ ధ్య ఉన్నత స్థాయి చర్చలు జరిగాయి. ఈ సందర్భంగా బెల్జియం ప్రధాని బార్ట్ డి వెవర్ మాట్లాడుతూ.. భారత్‌లో పర్యటించడం గౌరవంగా ఉందన్నారు. శుక్రవారం న్యూఢిల్లీలో ప్రధాని మోదీతో తాను సమావేశమయ్యానని పేర్కొన్నా రు. ఆయనతో భేటీ కావడం గౌరవంగా ఉందన్నారు. గతంలో కోవిడ్ కారణంగా తన భారత పర్యటన రద్దయిందని ఈ సందర్భంగా ఆయన గుర్తు చేసుకున్నారు. ప్రపంచంలోని పలువురు నాయకులు బెదిరింపు ధోరణిలో మాట్లాడతారని అన్నారు. కానీ భారత ప్రధాని మోదీ మాటలు.. స్ఫూర్తితోపాటు మార్గదర్శకత్వాన్ని అందిస్తాయని చెప్పారు. నరేంద్ర మోదీ మాటలను అనుసరించాలనిపిస్తుందని తెలిపారు. ఈ సందర్భంగా సుంకాలపై అమెరికా అధ్యక్షుడు ట్రంప్ అనుసరిస్తున్న వైఖరిని బెల్జియం ప్రధాని బార్ట్ డి వెవర్ ఎండగట్టారు.

రోడ్డు ప్రమాదంలో 8మంది విద్యార్థులు దుర్మరణం

కేరళలో దుర్ఘటన, మృతులు తమిళనాడు ఇంజినీరింగ్ స్టూడెంట్స్

త్రిసూర్ : కేరళలోని త్రిసూర్ జిల్లాలో శుక్రవారం అర్ధరాత్రి జరిగిన ఘోర రోడ్డు ప్రమాదంలో తమిళనాడుకు చెందిన ఎనిమిది మంది ఇంజినీరింగ్ విద్యార్థులు మృతి చెందారు. దిండిగల్‌కు చెందిన విద్యార్థులు ప్రయాణిస్తున్న కారు.. 66వ జాతీయ రహదారిపై అక్రమంగా నిలిపి ఉంచిన లారీని వెనుక నుంచి ఢీకొట్టడంతో ఈ ప్రమాదం జరిగినట్లు పోలీసులు తెలిపారు. కైపమంగళం పరిధిలోని పనంబికున్ను వద్ద శుక్రవారం రాత్రి 11.40 గంటల సమయంలో ఈ ప్రమాదం చోటుచేసుకుంది. గురువాయూర్ నుంచి కొడల్లూర్ వైపు కారు వెళ్తుండగా జరిగిన ఈ దుర్ఘటనలో ఆరుగురు విద్యార్థులు అక్కడికక్కడే మృతి చెందగా, మరో ఇద్దరిని సమీపంలోని ఆసుపత్రికి తరలించేలోపే మృతిచెందినట్లు పోలీసులు తెలిపారు. మృతులంతా దిండిగల్‌లోని ఓ ఇంజినీరింగ్ కళాశాల విద్యార్థులు. మృతుల్లో సూర్య, యువసంజిత్, జాషువా, మురళి, జీవా దిండిగల్‌కు చెందినవారు కాగా, సంతోష్, ప్రసన్న మదురైకి, విశ్వసేలంకు చెందినవారని పోలీసులు తెలిపారు. మృతదేహాలను త్రిశూర్ ప్రభుత్వ వైద్య కళాశాల మార్చురీకి తరలించారు. మృతుల వద్ద లభించిన విద్యార్థి గుర్తింపు కార్డుల ఆధారంగా పోలీసులు వారి కుటుంబ సభ్యులకు సమాచారం అందించారు. అయితే, తమ పిల్లలు కేరళకు వెళ్లిన విషయం కొందరు కుటుంబ సభ్యులకు కూడా తెలియదని పోలీసులు తెలిపారు.

ఫారం - ఎ
బహిరంగ ప్రకటన

(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద) రెగులేషన్ 6(1) క్రింద ఎన్నికల పిటిషన్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ రుణగ్రహీతకు సంబంధించిన వివరాలు

సంబంధిత వివరములు	
1. కార్పొరేట్ డెబార్ యొక్క పేరు	ఎన్నికల పిటిషన్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ డెబార్ ఇన్‌కార్పొరేషన్ అయిన తేదీ	29 డిసెంబర్ 2010
3. కార్పొరేట్ డెబార్ యొక్క ఇన్‌కార్పొరేట్ అయిన సమీపమైన అథారిటీ	ROC, హైదరాబాద్
4. కార్పొరేట్ డెబార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./ పరిమిత లయబిలిటీ గుర్తింపు నెం.	U40108TG2010PTC071927
5. కార్పొరేట్ డెబార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయం (ఏదైనా ఉంటే) చిరునామా	నమోదిత కార్యాలయ చిరునామా: ఇంటి నం. 6-219, సర్వే నం. 491 & 492, గౌరవల్లి గ్రామం, మేడ్చల్ మండలం, మేడ్చల్ -మల్కాజ్‌గిరి జిల్లా, రంగారెడ్డి, హైదరాబాద్, తెలంగాణ -501401, ఇండియా.
6. కార్పొరేట్ డెబార్‌కు సంబంధించి దివాలా ప్రారంభ తేదీ	04 సెప్టెంబర్ 2026 (ఎన్నికల పిటిషన్ ప్రైవేట్ లిమిటెడ్, హైదరాబాద్ మెయిన్ బెంచ్, 2016లోని సెక్షన్ 10 కింద CP (IB) నెం. 15/10HDB/2026 పై 04 సెప్టెంబర్ 2026న ఉత్తర్వు జారీ చేసింది.)
7. దివాలా తీర్మాన ప్రక్రియ ముగింపు తేదీ సుమారుగా	03 మార్చి, 2027
8. మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నం.	శివరామ్ రెడ్డి రాజాల IBBI/IPA-002/IP-N00477/2017-2018/11407
9. బోర్డు వద్ద నమోదైన విధముగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నం.188, రోడ్ నం.21-ఎ, ప్రశాసన్ నగర్, రోడ్ నం.72, జూబ్లీ హిల్స్, హైదరాబాద్ -500110, తెలంగాణ. e-mail: sivaram@sgpassociates.com
10. మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నం.188, రోడ్ నం.21-ఎ, ప్రశాసన్ నగర్, రోడ్ నం.72, జూబ్లీ హిల్స్, హైదరాబాద్ -500110, తెలంగాణ. E-mail: cirp.kskwindenergy@gmail.com
11. క్లెయిమ్‌లు దాఖలు చేయుటకు ఆఖరి తేదీ	18 సెప్టెంబర్, 2026
12. మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటర్ల వర్గీకరణ	లేదు
13. దివాలా నిపుణులుగా గుర్తించబడిన ఒక్కొక్క తరగతిలోని క్రెడిటర్ల యొక్క అధీకృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేరు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	వర్తించదు.
14. (ఎ) సంబంధిత ఫారములు మరియు (బి) అధీకృత ప్రతినిధుల వివరాలు లభించునవి	Web link: https://www.ibbi.gov.in/home/downloads ఫారాల చిరునామా / కార్పొరేట్ రుణగ్రహీత చిరునామా: ఇంటి నం.6-219, సర్వే నం.491& 492, గౌరవల్లి గ్రామం, మేడ్చల్ మండలం, మేడ్చల్- మల్కాజ్‌గిరి జిల్లా, రంగారెడ్డి, హైదరాబాద్, తెలంగాణ - 501401, ఇండియా. ఇతరుల చిరునామా: ఫ్లాట్ నం. 188, రోడ్ నం. 21-ఎ, ప్రశాసన్ నగర్, రోడ్ నం.72, జూబ్లీహిల్స్, హైదరాబాద్ -500110, తెలంగాణ.

ఎన్నికల పిటిషన్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియను 04 సెప్టెంబర్ 2026 తేదీన ప్రారంభించాలని సెక్షన్ 10 సెప్టెంబర్ లో ప్రిసైడింగ్, హైదరాబాద్ బెంచ్-1 వారు ఆదేశించినారని ఇందుమూలంగా తెలియజేయబడ్డదనది.
ఎన్నికల పిటిషన్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలు తమ క్లెయిమ్‌లను రుజువులతో సహా 18 సెప్టెంబర్ 2026న లేదా అంతకు మందుగా ఎంబీ నెం.10 వద్ద పేర్కొన్న చిరునామాలోని మధ్యంతర తీర్మాన వృత్తి నిపుణులకు సమర్పించవలసిందిగా ఇందుమూలంగా కోరడమైనది.
ఆర్థిక రుణదాతలు తమ క్లెయిమ్‌లను రుజువులతో సహా కేవలం ఎలక్ట్రానిక్ మార్గములు ద్వారా మాత్రమే సమర్పించాలి. ఇతర రుణదాతలందరూ తమ క్లెయిమ్‌లను రుజువులతో సహా వ్యక్తిగతంగా, పోస్ట్ ద్వారా లేదా ఎలక్ట్రానిక్ మార్గముల ద్వారా సమర్పించవచ్చు, ఎంబీ నెం.12 వద్ద జాబితా చేయబడిన తరగతికి చెందిన ఆర్థిక రుణదాత, పైన పేర్కొన్న లో అధీకృత ప్రతినిధిగా వ్యవహరించరాదని (తరగతి పేర్కొనవలెను) ఎంబీ నెం.13 వద్ద జాబితా చేయబడిన మార్గదర్శకాల ప్రకారం వృత్తి నిపుణులతో సంప్రదించి తమ అధీకృత ప్రతినిధి ఎంపికను సూచించాలి- వర్తించదు.
తప్పుడు సమాచారము లేదా తప్పుదోవ పట్టించే క్లెయిమ్ యొక్క రుజువులను దాఖలు చేసిన వారికి జరిమానా విధించబడును.

సం/- సుధీర్ గోనుగుంట
మధ్యంతర తీర్మాన నిపుణులు
ఎన్నికల పిటిషన్ ప్రైవేట్ లిమిటెడ్
నిమ్మజ్జన్ నెం.IBBI/IPA-001/IP-P00573/2017-2018/11014
AFA 31.12.2026 వరకు చెల్లుబాటు అవుతుంది.
తేదీ : 06.09.2026
ప్రదేశం : హైదరాబాద్

సుప్రీంకోర్టు ఆధ్వర్యంలో 'చర్చల వేదిక'

- సమకాలీన అంశాలపై నెలవారీ ఉపన్యాసాల సిరీస్
- భాగస్వాములు కానున్న వివిధ రంగాల ప్రముఖులు, నిపుణులు, న్యాయ కోవిదులు
- ప్రతి ఏటా పురస్కారం
- సిజెఐ సూర్యకాంత్ ప్రకటన

న్యూఢిల్లీ : చట్టం, న్యాయం, న్యాయ విద్య సమాజానికి సంబంధించిన సమకాలీన కీలక అంశాలపై ఆలోచనల మార్పిడి, చర్చలకు నిరంతర వేదిక ఏర్పాటుకు సుప్రీంకోర్టు నిర్ణయించింది. తొలిసారిగా ఆయా అంశాలపై నెలవారీ లెక్చర్ సిరీస్‌ను ప్రారంభించనున్నట్లు ప్రకటించింది. దీనితో పాటు ఏటా ఒక అవార్డును ఏర్పాటు చేసే ప్రతిపాదనను కూడా వెల్లడించింది. టీచర్స్ డే సందర్భంగా శనివారం భారత ప్రధాన న్యాయమూర్తి జస్టిస్ సూర్యకాంత్ ఈ విషయాన్ని ప్రకటించారు. ప్రతి నెలా ఒక ముఖ్యమైన ఆలోచన అనే భావనతో ఈ సిరీస్ కొనసాగుతుందని ఆ తర్వాత సుప్రీంకోర్టు వర్గాలు విడుదల చేసిన ఒక ప్రకటనలో పేర్కొన్నాయి. ఇందులో న్యాయమూర్తులు, న్యాయవాదులు, విద్యావేత్తలు, ప్ర ముఖ నిపుణులు, యువ న్యాయ ప్రతిభావంతు లు భాగస్వాములవుతారని వెల్లడించారు. ఈ కార్యక్రమం సుప్రీంకోర్టుకు చెందిన నిరంతర మేధోపరమైన వేదికగా కొనసాగుతుందని ప్రకటన పేర్కొంది. ఈ సిరీస్‌లో చర్చించాల్సిన అం శాలు, వక్తలు, కార్యక్రమ నిర్వహణ తీరును భా రత ప్రధాన న్యాయమూర్తి మార్గనిర్దేశం చేస్తారని, ప్రతి నెలా సమకాలీన ప్రాధాన్యం ఉన్న ఒక ముఖ్యమైన అంశాన్ని ఎంపిక చేసి దానిపై కార్యక్రమం నిర్వహిస్తారని వివరించారు. ప్రతి నెలా జరిగే కార్యక్రమంలో ప్రముఖ న్యాయవేత్త, న్యా యశాస్త్ర పండితుడు, న్యాయ విద్యావేత్త లేదా సంబంధిత రంగానికి చెందిన నిపుణుడి ప్రత్యేక ఉపన్యాసం ఉంటుంది. ఎంపిక చేసిన అంశాన్ని స్పష్టంగా, సమగ్రంగా, ఆచరణాత్మక ప్రాధాన్యం తో వివరించడం ఈ ఉపన్యాసం లక్ష్యంగా ఉం టుంది. ఉపన్యాసం అనంతరం 'ఐడియాస్ డైలాగ్' పేరుతో చర్చ నిర్వహిస్తారు. ఇందులో యువ న్యాయవాదులు, న్యాయ విద్యార్థులు, పరిశోధకులు ఎంపిక చేసిన ప్రశ్నలు అడిగి చర్చలో పాల్గొనే అవకాశం ఉంటుంది. ఈ కార్యక్రమం ద్వారా న్యాయవ్యవస్థలోని వివిధ వర్గాల మధ్య ఆలోచనల మార్పిడి పెరగడంతో పాటు, సమాజాన్ని ప్రభావితం చేసే చట్టపరమైన అంశాలపై విస్తృత చర్చకు అవకాశం కల్పించాలన్నది సుప్రీంకోర్టు ఉద్దేశంగా కనిపిస్తోంది.

ఫారం - ఎ
బహిరంగ ప్రకటన

(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016 లోని రెగ్యులేషన్ 6 క్రింద)
మెస్సర్స్ బిలియర్ గ్రీన్ ఫీల్డ్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ రుణగ్రహీతకు సంబంధించిన వివరాలు

సంబంధిత వివరములు	
1. కార్పొరేట్ డెబార్ యొక్క పేరు	బిలియర్ గ్రీన్ ఫీల్డ్ ప్రైవేట్ లిమిటెడ్
2. కార్పొరేట్ డెబార్ ఇన్‌కార్పొరేషన్ అయిన తేదీ	09-04-2013
3. కార్పొరేట్ డెబార్ యొక్క ఇన్‌కార్పొరేట్ అయిన సమీపమైన అథారిటీ	ROC హైదరాబాద్
4. కార్పొరేట్ డెబార్ యొక్క కార్పొరేట్ గుర్తింపు నెం./ పరిమిత లయబిలిటీ గుర్తింపు నెం.	U24100TG2013PTC086849
5. కార్పొరేట్ డెబార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయం (ఏదైనా ఉంటే) చిరునామా	డోర్ నెం.6-3-866/1, 3వ అంతస్తు, టివిఎంఆర్ టవర్స్, గ్రీన్‌ల్యాండ్స్, బేగంపేట్, హైదరాబాద్, సికింద్రాబాద్, తెలంగాణ, ఇండియా, 500016.
6. కార్పొరేట్ డెబార్‌కు సంబంధించి దివాలా ప్రారంభ తేదీ	04-09-2026
7. దివాలా తీర్మాన ప్రక్రియ ముగింపు తేదీ సుమారుగా	02-03-2027 (180 రోజులు)
8. మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నం.	సుధీర్ గోనుగుంట IBBI Regd No. IBBI/IPA-001/IP-P00573/2017-2018/11014
9. బోర్డు వద్ద నమోదైన విధముగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	ఇం.నెం.12-06-23/4/1, ఫ్లాట్ నం. 202, శ్రీ హరి నగర్, మాసాబ్‌ట్యాంక్ పై జంక్షన్, బాలానగర్, రంగారెడ్డి, తెలంగాణ, 500018 Email id: sudhirca12345@gmail.com
10. మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నెం.1209, 11వ అంతస్తు, ఎంబీఎం వెంచర్స్ గ్రాండ్, యెల్లా రెడ్డి గూడా రోడ్, అమీర్‌పేట్, హైదరాబాద్, తెలంగాణ, 500073. Email id: cirpbbr@gmail.com
11. క్లెయిమ్‌లు దాఖలు చేయుటకు ఆఖరి తేదీ	18-09-2026
12. మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్ సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటర్ల వర్గీకరణ	వర్తించదు.
13. దివాలా నిపుణులుగా గుర్తించబడిన ఒక్కొక్క తరగతిలోని క్రెడిటర్ల యొక్క అధీకృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేరు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	వర్తించదు.
14. (ఎ) సంబంధిత ఫారములు మరియు (బి) అధీకృత ప్రతినిధుల వివరాలు లభించునవి	Web link:https://ibbi.gov.in/home/downloads ఫారాల చిరునామా : వర్తించదు.

మెస్సర్స్ బిలియర్ గ్రీన్ ఫీల్డ్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియను 04.09.2026 తేదీన ప్రారంభించాలని సెక్షన్ 10 కింద లా క్రియేషన్స్, హైదరాబాద్ బెంచ్-1 వారు ఆదేశించినారని ఇందుమూలంగా తెలియజేయబడ్డదనది.
మెస్సర్స్ బిలియర్ గ్రీన్ ఫీల్డ్ ప్రైవేట్ లిమిటెడ్ యొక్క రుణదాతలు తమ క్లెయిమ్‌లను రుజువులతో సహా 18.09.2026న లేదా అంతకు మందుగా ఎంబీ నెం.10 వద్ద పేర్కొన్న చిరునామాలోని మధ్యంతర తీర్మాన వృత్తి నిపుణులకు సమర్పించవలసిందిగా ఇందుమూలంగా కోరడమైనది.
ఆర్థిక రుణదాతలు తమ క్లెయిమ్‌లను రుజువులతో సహా కేవలం ఎలక్ట్రానిక్ మార్గములు ద్వారా మాత్రమే సమర్పించాలి. ఇతర రుణదాతలందరూ తమ క్లెయిమ్‌లను రుజువులతో సహా వ్యక్తిగతంగా, పోస్ట్ ద్వారా లేదా ఎలక్ట్రానిక్ మార్గముల ద్వారా సమర్పించవచ్చు, ఎంబీ నెం.12 వద్ద జాబితా చేయబడిన తరగతికి చెందిన ఆర్థిక రుణదాత, పైన పేర్కొన్న లో అధీకృత ప్రతినిధిగా వ్యవహరించరాదని (తరగతి పేర్కొనవలెను) ఎంబీ నెం.13 వద్ద జాబితా చేయబడిన మార్గదర్శకాల ప్రకారం వృత్తి నిపుణులతో సంప్రదించి తమ అధీకృత ప్రతినిధి ఎంపికను సూచించాలి- వర్తించదు.
తప్పుడు సమాచారము లేదా తప్పుదోవ పట్టించే క్లెయిమ్ యొక్క రుజువులను దాఖలు చేసిన వారికి జరిమానా విధించబడును.

సం/-